

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-205
(IB)-1490(ND)/2019

IN THE MATTER OF:

Mrs. Mridula Khanna & Ors.
Vs.
M/s. TDI Infrastructure Ltd.

....Applicant

....Respondent

SECTION

Under Section 7 of the IBC, 2016

Order delivered on 26.08.2019

CORAM:

MS. INA MALHOTRA,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Asmita Chaudhary and Adv. Upmanyu Kumar
For the Respondent :

ORDER

Ld. Counsel for the Corporate Debtor submits that his Writ Petition No. 951/19 is still pending disposal. Proceedings before this Bench were stayed by the Hon'ble Supreme Court. He, therefore, prays for an adjournment. The Corporate Debtor is, however, directed to file his reply as other connected Writ Petitions have been disposed off.

-sd-

(SUMITA PURKAYASTHA)
MEMBER (T)

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(INA MALHOTRA)
MEMBER (J)